

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION NO. 131 OF 2026.**

**BETWEEN:**

**Laxmi Narayan Jena**

**.....APPLICANT.**

**-VERSUS-**

**State Pollution Control Board, and others. ....OPP.PARTIES.**

**PAPER BOOK PREPARED IN THE OFFICE OF**

**MOHAMMAD AKRAM & ASSOCIATES. (ADVOCATE)**

C/O- MOHAMMAD MOKRAM

AT/VILL- MUKUND PRASAD

PS- INDUSTRIAL ESTATE

DIST- KHORDAH

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**BEFORE THE NATIONAL GREEN TRIBUNAL  
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DATE :- 16/05/26.

KHORDHA



ADVOCATE FOR THE APPLICANT  
MOHAMMAD AKRAM  
ENROLL NO-603/2012  
MOB NO- 7077034174

EMAIL- [adv.akram603@gmail.com](mailto:adv.akram603@gmail.com).

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**EASTERN ZONE BENCH, KOLKATA**

**ORIGINAL APPLICATION NO. \_\_\_\_ OF 2026.**

**BETWEEN:**

**Laxmi Narayan Jena**

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**SYNOPSIS**

The present application raises grave issues of environmental degradation, illegal mining, excessive and unscientific blasting, and threat to human life and ecological balance due to unlawful quarry operations being carried out at Village Brahmapura, District Khordha, Odisha. The mining site is located dangerously close to human habitation (within 200–500 meters), a primary school (300 meters), and adjacent to the ecologically sensitive Barunei Reserve Forest.

The Project Proponent is carrying out indiscriminate blasting causing structural damage to houses, emitting excessive dust and noise pollution, and disturbing forest ecology. Despite repeated complaints and proximity of administrative authorities within 5 km, no effective action has been taken, indicating administrative inaction and possible collusion.

The case involves violation of environmental laws, Forest Conservation Act, Wildlife Protection Act, and settled principles of environmental jurisprudence including Precautionary Principle and Polluter Pays Principle.

DATE: 31-03-2026

PLACE: Khordha



MOHAMMAD AKRAM

ADVOCATE

ENROLL NO- O-603/2012

MOB – 7077034174.

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION NO. \_\_\_\_ OF 2026.**

**BETWEEN:**

**Laxmi Narayan Jena**

.....**APPLICANT.**

**-VERSUS-**

**State Pollution Control Board, and others** .....**OPP.PARTIES.**

**DATE CHART**

| <b><u>DATE</u></b> | <b><u>EVENT</u></b>   |
|--------------------|---|
| 11.07.2025         | Quarry Lease Agreement took place between the project proponent (OP No-6) and mining officer khordha(OP No-4).  |
| 24.06.2025         | Consent to Establish issued to OP No-6 by the office of OP no-1.  |
| 28.07.2025         | Consent to Operate issued to the OP No-6 by the office of OP no-1.  |
| 29.11.2025         | temporary blasting permission was issued by the OP No-2 to OP No-6.   |
| 16.01.2026         | mass villager of the affected village gather and protest against the illegal blasting committed by the OP No-6 before the office of OP No-2.  |
| 06.02.2026         | a formal complaint filed by this applicant before the Chief Minister Grievance cell regarding illegal blasting by the OP No-6 which affected local villagers which causes significant distress among the villagers. |
| 09.03.2026         | Formal mass representation moved by the affected villagers before the office of OP-2 and 3.   |

Date: 31.03.2026

Khordha



**MOHAMMAD AKRAM  
ADVOCATE**

**COMPILATION-I**  
**BEFORE THE NATIONAL GREEN TRIBUNAL**  
**EASTERN ZONE BENCH, KOLKATA**  
**ORIGINAL APPLICATION NO. \_\_\_\_ OF 2026.**

(Under Sections 14, 15 & 18 of the National Green Tribunal Act, 2010)

**IN THE MATTER OF: Protection** of environment, prevention of illegal mining, excessive blasting, and safeguarding life, property and ecological balance of Village Brahmapura, Khordha, Odisha.

**BETWEEN:**

**Laxmi Narayan Jena**, Aged about 33 years, S/o- Braja Bandhu Jena, At- Brahmapura, Po- Dalaiput, Ps- Khorda Sadar, Dist- Khordha. (Odisha) 752056. ....**APPLICANT.**

**-VERSUS-**

1. **State Pollution Control Board**, Odisha represented by its Member Secretary, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit - VIII, Bhubaneswar - 751012, Odisha. Email- [paribesh1@ospcboard.org](mailto:paribesh1@ospcboard.org)
2. **Collector & District Magistrate**, Khordha, At/Po/Ps- Khordha 752055. Email- [dm-khurda@nic.in](mailto:dm-khurda@nic.in).
3. **Tahasildar, Khordha**, At/Po/Ps- Khordha 752055. Email- [tahasildarkhordha@gmail.com](mailto:tahasildarkhordha@gmail.com).

*Laxmi narayan Jena*

*ZK/21/3/2026*  
**ZAMIRUDDIN KHAN**  
 Notary, Govt. of India

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0/6 — ~~16.05.26~~

4. **Mining Officer**, deputy director of mines Khordha circle,  
At/Po/Ps- Khordha 752055.Email-  
ddgmines.khordha@gmail.com.

MEMBER SECRETARY,  
5. **State Level Environment Impact Assessment  
Authority(SEIAA)**, at 5RF-2/1, Unit-IX, Bhubaneswar-  
751022(Odisha).Email- seiaaodisha@gmail.com.

6. **M/s Kannan Earthmovers**, represented by its Owner  
Trilochan Puntia, aged about 50 years, No-5/05, Block D/7,  
Hi tech Plaza, Village- MADhipur, Po- Kuha, Bhubaneswar,  
Dist - Khordha-751002. (Odisha) Project Proponent  
Of(**Brahmapura Road Metal Quarry**)

..... **OPP.PARTIES.**

**FACTS IN DETAIL**

1. The Applicant most respectfully submits that the Project Proponent (OP-6) is engaged in extraction of black stone (road metal) by adopting excessive, unscientific and uncontrolled blasting techniques, in blatant violation of environmental norms, mining regulations and safety guidelines. The quarry is situated in dangerous proximity to human habitation, with residential houses located at a distance of approximately 200 meters, the main village settlement within 500 meters, and a primary school within 300 meters, thereby exposing innocent villagers, including children, to serious risks of life, health and safety. Such proximity itself renders the mining activity inherently hazardous and legally unsustainable.

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Notary, Govt. of India

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2. That the blasting operations are being carried out arbitrarily, indiscriminately and without adherence to prescribed safety protocols, including absence of controlled blasting techniques, vibration monitoring, and safety buffer zones. As a direct consequence, several houses in the nearby village have developed visible cracks, structural instability and damage to walls and roofs, causing irreparable loss to property. The continuous emission of dust particles and high-decibel noise pollution has further deteriorated air quality and created severe health hazards including respiratory issues, mental stress, and disturbance to daily life, thereby violating statutory limits prescribed under environmental laws.

Copy of the grievance letter dated 06.02.2026 to the office of Chief Minister and Collector Khordha, Enquiry report of Tehsildar, Khordha and Revenue Inspector, Kuradhamal is attached herewith as **Annexure 1 series.**

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*Zamir*  
*3/3/26*  
**ZAMIRUDDIN KHAN**  
Notary, Govt. of India

3. That the mining site of (OP-6) is further located adjacent to the foothills of Barunei Reserve Forest, which forms part of the ecologically sensitive Eastern Ghats landscape. The said forest area is rich in biodiversity and has been scientifically documented to contain more than 149 plant species across 54 families, indicating high ecological value and Phyto diversity. The forest also serves as a natural habitat for various species including monkeys, snakes, birds, and other wildlife. The continuous blasting, vibration, and dust

*Laxminarayana Jena*

emissions are causing habitat destruction, forced displacement of wildlife, degradation of vegetation, and disturbance in ecological balance, thereby posing a serious threat to the fragile forest ecosystem.

4. That the said Barunei hill ecosystem is already under stress due to increasing anthropogenic activities, and the ongoing illegal mining operations are aggravating the environmental degradation, resulting in cumulative ecological damage. The actions of the Project Proponent (OP-6) clearly violate the principles of Precautionary Principle, Sustainable Development, and Intergenerational Equity, which mandate that environmental harm must be prevented even in the absence of full scientific certainty.
5. That despite repeated representations, complaints, protests and grievances raised by the affected villagers, and even after local media highlighting the issue, the concerned authorities more particularly OP 2 to 4 have failed to take any effective remedial action. It is pertinent to note that the offices of the Collector, Khordha and Superintendent of Police are located within a radius of approximately 5 kilometres from the mining site, yet the illegal activities continue unchecked, indicating gross administrative negligence and apparent inaction.

Copy of the joint representation filed by the local villagers before the Office of Collector, Khordha dated- 09.03.2026 is annexed herewith as **Annexure- 2**.

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**ZAMIRUDDIN KHAN**  
Notary, Govt. of India

6. That the Project Proponent (OP-6), instead of complying with legal norms, has resorted to threatening and intimidating

*Laxminarayan Jena*

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the villagers with the help of local anti-social elements, warning them of dire consequences if they attempt to resist or complain against the illegal mining operations. Such acts have created an atmosphere of fear and coercion, effectively suppressing the lawful rights of the villagers to protest against environmental harm.

Copy of the paper article cutting in the local odia daily SAMAYA dated- 16.01.2026 is annexed herewith as **Annexure- 3**.

7. That the mining operations are being carried out in violation of the conditions of Consent to Establish and Consent to Operate granted by the State Pollution Control Board (OP-1), as well as in breach of environmental clearance norms, as no effective mitigation measures such as dust suppression systems, controlled blasting techniques, green belt development, or safety buffers have been implemented.
8. That the actions of the Private Project Proponent are in gross violation of the provisions of the **Environment Protection Act, 1986**, which mandates protection and improvement of the environment and imposes a duty upon every operator to ensure that their activities do not cause environmental pollution beyond prescribed standards. In the present case, the Project Proponent is carrying out excessive and uncontrolled blasting without adequate safeguards, resulting in severe air, noise and vibration pollution. The failure to implement mitigation measures such as dust suppression, controlled blasting techniques, and environmental monitoring clearly amounts to non-compliance with statutory obligations under the said Act,

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Notary, Govt. of India

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rendering the mining operations illegal and liable for closure and penal consequences.

9. That the Private Project Proponent (OP-6) has further violated the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974, which require prior consent and strict adherence to pollution control norms. The continuous emission of dust particles due to blasting and crushing activities has resulted in deterioration of ambient air quality beyond permissible limits, directly affecting the health of nearby residents. Similarly, the absence of proper water management systems and safeguards raises a serious risk of contamination of nearby water sources. The blatant disregard of the conditions of Consent to Establish and Consent to Operate granted by the Pollution Control Board demonstrates clear statutory violations under both Acts.
10. That the mining activities being conducted in close proximity to the Barunei Reserve Forest also amount to violation of the Forest Conservation Act, 1980 and the Wildlife Protection Act, 1972, as the Project Proponent has failed to ensure that its operations do not adversely affect forest ecology and wildlife habitat. The continuous blasting, vibration and pollution have resulted in disturbance to flora and fauna, destruction of vegetation, and displacement of wildlife including monkeys, reptiles and birds. Such interference with an ecologically sensitive forest area without due safeguards, permissions and impact assessment is impermissible in law and constitutes a direct violation of statutory protections intended to conserve forest resources and wildlife biodiversity.

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11. That it is most respectfully submitted that the local authorities (OP- 1 to 5) have knowingly and deliberately permitted and allowed the mining activity to be carried out by the Private Project Proponent (OP-6) despite being fully aware that the quarry site is located in close proximity to human habitation and an ecologically sensitive zone adjoining the Barunei Reserve Forest. The grant of such permission, whether in the form of mining lease, blasting approval or administrative clearance, has been made without due application of mind, without proper assessment of environmental impact, and in disregard of settled safety norms and statutory safeguards. It is evident that the authorities were conscious of the fact that such mining operations would adversely affect the lives of villagers as well as cause serious harm to flora and fauna in the surrounding forest area, yet failed to take preventive measures. Such action amounts to arbitrary exercise of power, abdication of statutory duty, and violation of the public trust doctrine, thereby rendering the permissions granted illegal, unsustainable and liable to be set aside by this Hon'ble Tribunal.

Copy of the photograph showing loss local villager's households is attached herewith as

**Annexure -4 in series.**

12. That the continued operation of such mining activities in close proximity to habitation and an ecologically sensitive forest area amounts to gross violation of the Environment (Protection) Act, 1986, Air Act, 1981, Water Act, 1974, Forest Conservation Act, 1980 and Wildlife Protection Act, 1972, thereby making the Project Proponent liable for strict

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**ZAMIRUDDIN KHAN**  
Notary, Govt. of India

action including closure, environmental compensation and restoration measures.

13. That the cause of action is continuous and recurring in nature, as the illegal blasting and mining operations are being carried out on a daily basis, causing ongoing damage to environment, property and public health.

### GROUNDS

- A. Because the Opposite Party no-6, mining activity is being carried out within prohibited and unsafe proximity to human habitation and a primary school, with residential houses located within approximately 200 meters, village settlement within 500 meters and a school within 300 meters, thereby violating established environmental norms, blasting safety guidelines and posing a direct threat to life and safety of residents, including children.
- B. Because the Private Project Proponent (OP-6) is undertaking excessive, uncontrolled and unscientific blasting operations, without adherence to mandatory safety protocols such as controlled detonation, vibration monitoring and buffer zone maintenance, resulting in cracks in residential houses, structural damage, and continuous risk to human life, which is wholly impermissible in law.
- C. Because such hazardous activities directly infringe the fundamental right to life under Article 21 of the Constitution of India, which includes the right to live in a safe, pollution-free and peaceful environment, and the ongoing blasting has made normal life of villagers unsafe and intolerable.

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D. Because the actions and inactions of the State Authorities (OP-1 to 5) are in clear violation of the Public Trust Doctrine and principles of State Liability, as the State is a trustee of all natural resources including forests, air, water and ecological systems, which are meant for public use and cannot be allowed to be degraded for private commercial exploitation. The authorities, despite having full knowledge of the proximity of the mining site to human habitation and the ecologically sensitive Barunei Reserve Forest, have knowingly permitted and failed to regulate the illegal mining and excessive blasting activities, thereby abdicating their statutory and constitutional duties. The failure to prevent environmental degradation, protect forest ecology, and safeguard the lives of citizens amounts to breach of public trust and dereliction of duty, for which the State is liable to be directed by this Hon'ble Tribunal to take corrective measures, impose penalties, and ensure restoration of the damaged environment.

E. Because the mining site is situated adjacent to the foothills of Barunei Reserve Forest, an ecologically sensitive and biodiversity-rich zone forming part of the Eastern Ghats, and the ongoing blasting is causing vegetation loss, habitat destruction and ecological imbalance, thereby violating environmental safeguards.

F. Because the Barunei forest ecosystem, having more than 149 plant species across 54 families and supporting diverse fauna including monkeys, reptiles, birds and other wildlife, qualifies as an ecologically sensitive area where hazardous activities like excessive blasting are legally impermissible and require strict protection.

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- G. Because the disturbance caused to wildlife habitat due to continuous blasting, vibration and noise pollution amounts to violation of the Wildlife Protection Act, 1972, as it leads to displacement of wildlife and destruction of their natural habitat.
- H. Because the adverse impact on forest ecology and surrounding forest land without proper safeguards and permissions amounts to violation of the Forest Conservation Act, 1980, which mandates strict regulation of any activity affecting forest areas and ecological balance.
- I. Because the Private Project Proponent(OP-6) has failed to comply with conditions of Environmental Clearance and Consent to Establish/Operate, including failure to implement dust suppression mechanisms, noise control measures, green belt development and safety standards, thereby rendering the entire mining operation illegal.
- J. Because the actions of the Project Proponent(OP-6) are in clear violation of the Precautionary Principle, which mandates that in cases of environmental risk, preventive action must be taken even in absence of complete scientific certainty, especially in ecologically sensitive zones.
- K. Because the Polluter Pays Principle squarely applies, as the Private Project Proponent has caused damage to residential structures, environment and ecological balance, and is therefore liable to compensate affected villagers and bear the cost of environmental restoration.
- L. Because the continued operation of such mining activity violates the doctrine of Sustainable Development and Intergenerational Equity, as it prioritizes short-term

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31/3/26  
**ZAMIRUDDIN KHAN**  
Notary, Govt. of India

*Laxminarayana Jena*

economic gain over long-term ecological stability and environmental protection.

M. Because the concerned authorities (OP-1 to 5) have failed to discharge their statutory duties despite repeated complaints, protests and representations by villagers, even though administrative offices are located within close proximity, thereby indicating gross inaction and failure of governance.

N. Because the Project Proponent has resorted to threats and intimidation through anti-social elements to silence villagers, thereby abusing the process of law and preventing lawful resistance against illegal environmental activities.

O. Because the cause of action is continuous and recurring in nature, as illegal mining and blasting activities are being carried out on a daily basis, causing ongoing and cumulative environmental damage, thus warranting urgent intervention by this Hon'ble Tribunal.

P. Because in view of the above facts and legal position, the continued operation of the mining project is illegal, arbitrary, environmentally destructive and liable to be immediately restrained, failing which it will result in irreversible ecological damage and grave threat to human life and biodiversity.

**PRAYER**

In the facts and circumstances stated hereinabove, it is most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

- a) Issue a Rule Nisi calling upon the Respondents, particularly the State Authorities OP-1 to 5) and the Private Project

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Proponent (OP-6), to show cause as to why appropriate directions should not be issued against them for illegal mining, excessive blasting and environmental degradation, and upon hearing the parties be pleased to make the said Rule absolute;

- b) Direct immediate suspension and closure of all mining and blasting activities being carried out by the Private Project Proponent (OP-6) at Brahmapura Road Metal Quarry, District Khordha, in order to prevent further damage to environment, property and human life;
- c) Constitute a Committee to conduct a detailed site inspection and submit a time-bound report before this Hon'ble Tribunal regarding violations of environmental norms, proximity to habitation and impact on Barunei Reserve Forest;
- d) Direct assessment of environmental damage and structural damage caused to residential houses and surrounding ecosystem, including impact on flora and fauna of the Barunei Reserve Forest, through an independent expert body;
- e) Direct the Project Proponent (OP-6) to pay adequate compensation under the Polluter Pays Principle to the affected villagers for damage to property, health hazards, mental agony, and environmental degradation, along with cost of restoration of the damaged ecology.
- f) Direct initiation of appropriate criminal and penal action against the Project Proponent and responsible officials for violations of environmental laws, illegal blasting, intimidation of villagers, and non-compliance with statutory conditions;

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Adm.

20/11/2013  
ZAMIRUDDIN KHAN  
Notary, Govt. of India

Laxmi Narayan Jena

- g) Direct the Respondent Authorities to frame and enforce strict guidelines for mining and blasting operations in proximity to human habitation and ecologically sensitive zones to prevent recurrence of such incidents;
- h) Pass such other order(s) or direction(s) as this Hon'ble Tribunal may deem fit and proper in the interest of justice, environmental protection and safeguarding the fundamental rights of the affected villagers.

DATE: 31-03-2026

PLACE: Khordha



MOHAMMAD AKRAM  
ADVOCATE

ENROLL NO- O-603/2012

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31/3/26  
**ZAMIRUDDIN KHAN**  
Notary, Govt. of India

### INTERIM RELIEF

Pending final adjudication of the present Original Application, it is most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to pass an ad-interim order directing immediate stay of all mining and blasting activities being carried out by the Private Project Proponent (OP-6) at the site in question, in the interest of justice and to prevent further irreversible damage. It is submitted that the continued operation of such activities, particularly the excessive and uncontrolled blasting in close proximity to human habitation, a primary school, and the ecologically sensitive Barunei Reserve Forest, is causing serious and imminent threat to human life, structural safety of residential houses, and the surrounding environment. Unless restrained forthwith, the ongoing operations are likely to

*Laxminarayana Prasad*

result in irreparable loss, irreversible ecological damage, and further endangerment of flora, fauna and public health, which cannot be adequately compensated at a later stage. Therefore, this is a fit case where this Hon'ble Tribunal may exercise its jurisdiction to grant immediate interim protection by staying all such illegal activities pending disposal of the present application.

**VERIFICATION**

I, Laxmi Narayan Jena, aged about- 33 years, S/o- Braja Bandhu Jena, permanent Resident at- Brahmapura, Po- Dalaiput, Ps- Khorda Sadar, Dist- Khordha, 752056 (Odisha) do hereby verify that the contents of Para 1 to 13, are derived from the information's collected from official records like (RTI), and personal knowledge and are believed to be true and correct and that I have not suppressed any materialfact.

Date: 31-03-2026

Place: KHORDHA

*Laxmi narayan Jena,*

**VERIFICANT**

*Zamir*  
31/3/26  
**ZAMIRUDDIN KHAN**  
Notary, Govt. of India

31 MAR 2026

**AFFIDAVIT**

I Laxmi Narayan Jena, aged about- 33 years, S/o- Braja Bandhu Jena, permanent Resident at- Brahmapura, Po- Dalaiput, Ps- Khorda Sadar, Dist- Khordha, 752056 (Odisha), do solemnly affirm and declare as under;

1. That I am the Applicant, in this instant application and as such well-versed with the facts and circumstances of this case. I am also duly authorised and competent to swear this affidavit.
2. That the contents of the above application have been drafted upon my direction and are true and correct to my knowledge and the contents thereof may kindly be read as part and parcel of this affidavit which are not being reproduced for the sake of brevity.



**Identified by**

*Mulani D. An.*

**Advocate**

*Laxmi narayan Jena*

**DEPONENT**

Verified/certified that the above named deponent(s)  
 Sri/Smt. *L. N. Jena*.....duly indentified  
 by Sri.....*md Akram*.....Advocate, Khordha,  
 do hereby solemnly affirm that the facts stated above  
 are true to the best of his/her knowledge and belief  
 being present on dated.....*31/03/2026*.....month  
*31/3/26*.....20.....at about.....*11 AM*.....A.M/P.M.

31 MAR 2026

← **Grievance Details**  
Ticket No:CM020261502988

laxminarayanj63@gmail.com

Address

AT-BRAHMAPURA,PO-DALEIPUT ,DIST-KHURDHA

**Complaint Details**

Complaint Category

Date of Complaint

06-Feb-2026

Description

To the Chief minister of Odisha:

I am writing on behalf of the residents of Brahmapura, Khordha, to formally report the serious impact of a black stone mine that recently began operations adjacent to our village and the main road.

The proximity of this mine is causing significant distress. Explosions from the site have resulted in physical cracks in our homes and the constant noise has created a state of panic among the villagers. Despite our previous complaints to the District Collector's Office, the Tehsildar's Office, and the Mines Office, no substantive action has addressed these safety concerns.

We collectively request an urgent investigation into this matter to ensure the safety and well-being of our community. Your immediate intervention would be of great benefit to all residents.

Sincerely,

Laxmi Narayan

Download Receipt

In English

In Odia

C.T.C  
A.A.

ମାନନୀୟ,

ଶ୍ରୀଯୁକ୍ତ ଜିଲ୍ଲାପାଳ ମହୋଦୟ, ଖୋର୍ଦ୍ଧା

ବିଷୟ: ପାହାଡ଼ ବିଷ୍ଣୋରଣ ବନ୍ଦ କରିବା ନିମନ୍ତେ ।

ମହାଶୟ,

ନିବେଦନର କାରଣ ଏହିକି ଯେ ଆମ ଗ୍ରାମ- ବ୍ରହ୍ମପୁରା, ଜିଲ୍ଲା-ଖୋର୍ଦ୍ଧା, ଥାନା-ଖୋର୍ଦ୍ଧା ସଦରରେ ଥିବା ପୁଟ ନଂ-୦୨, ଖାତା ନଂ-୩୨୯ ଟି ଆମ ଗ୍ରାମ ମୁଖ୍ୟ ସଡ଼କ ଠାରୁ ୫୦ ମିଟର, ଗ୍ରାମ ଠାରୁ ୨୦୦ ମିଟର ଆଦର୍ଶ ସ୍କୁଲ ଓ ସଡ଼କ ପରିବହନ ଶାଖା ଠାରୁ ୩୦୦ ମିଟର ଏବଂ ଗ୍ରାମରେ ଥିବା ଆଲମ୍ କାରଖାନା ଠାରୁ ୧୦୦ ମିଟର ଦୂରତାରେ ଅବସ୍ଥିତ ପାହାଡ଼ରେ ବିଷ୍ଣୋରଣ ମନଇଚ୍ଛା କରାଯାଉଛି । କାର୍ଯ୍ୟରତ ଥିବା କାନନ୍ ଆର୍ଥ ମୁଭର୍ସର କାର୍ଯ୍ୟକର୍ତ୍ତାଙ୍କୁ ବାରମ୍ବାର ମନା କରିବା ସତ୍ତ୍ୱେ ସେମାନେ କୌଣସି କଥାକୁ ଖାତିର କରୁ ନାହାନ୍ତି । ଏହାଦ୍ୱାରା ଆମ ଅଞ୍ଚଳରେ ଥିବା ଘରଗୁଡ଼ିକ ପାଟ ହେବା ସହିତ ବିଷ୍ଣୋରଣ ଦ୍ୱାରା ସୃଷ୍ଟି ହେଉଥିବା ଶବ୍ଦରେ ଲୋକମାନେ ଭୟବିତ ଅବସ୍ଥାରେ ଅଛନ୍ତି ଏବଂ ଏହାଦ୍ୱାରା ବ୍ରହ୍ମପୁରା ଗ୍ରାମ ମୁଖ୍ୟ ରାସ୍ତାରେ ଯାତାୟତ କରୁଥିବା ଲୋକମାନଙ୍କର ଜୀବନ ପ୍ରତି ବିପଦ ସୃଷ୍ଟି ହେଉଅଛି ।

ଏଣୁ ବିନୀତ ଅନୁରୋଧ କରୁଅଛୁକି ଉକ୍ତ କାର୍ଯ୍ୟକୁ ଯଥାଶିଘ୍ର ବନ୍ଦ କରାଗଲେ ଆମେ (ବ୍ରହ୍ମପୁରା ଓ ଶିଆଳିଆ ପାଟଣା)ର ସମସ୍ତ ଗ୍ରାମବାସୀ ଓ ଏଠାରେ ଚଳପ୍ରଚଳ କରୁଥିବା ସମସ୍ତ ଜନସାଧାରଣ ତିର କୃତଜ୍ଞ ଲାଭ କରିବୁ ।

କ୍ରମିକ ସଂଖ୍ୟା 1162A

ଉପରୋକ୍ତ ଦରଖାସ୍ତକାରୀଙ୍କ ଅଭିଯୋଗ ପତ୍ରଟି..... M.O. / 1162 A / 2014..... ଅଧିକାରୀଙ୍କ ସୂଚନା ଓ ବିହିତ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ନିମନ୍ତେ ପ୍ରେରଣ କରାଗଲା ।  
IC Sada PS  
ଭାରସ୍ଥାପନ ଅଧିକାରୀ (ଅଭିଯୋଗ)

10/05/2014  
Suraj Behera.  
Surya Kanta Tada.  
Suresh Nayak  
ମନୁ ସାହୁ  
ଶ୍ରୀମତୀ ଚିତ୍ତ  
ପଦ୍ମାବତୀ  
Suvendra Tada  
ଆମ ସମସ୍ତଙ୍କ  
KAMR BEHERA

ଏହାକୁ ଉପକ୍ରମିତା ନକଲ୍ ସାମାନ୍ୟ ଆବୃତ୍ତି ଯାହାକାର୍ଯ୍ୟ  
ଅନୁଷ୍ଠାନ ନିମନ୍ତେ ପଠାଯାଉଅଛି ।

C.T.C  
MR  
[Signature]

**TRUE TRANSLATED COPY OF ANNEXURE-1**

To,

The Collector-cum-District Magistrate, Khordha.

Sub-for closure of stone quarry blasting.

Sir,

The reason for the petition is that in our village-Brahmpura, District-Khordha, Thana-Khordha Sadar, Plot No.-02, khata No.-329, located 50 meters from our village main road, 200 meters from the village, Adarsh School and 300 meters from the road transport branch and 100 meters from the village's Alam factory, there is a deliberate explosion by the quarry operators. Despite repeated request to quarry operator i.e., M/s kannan Earth Movers, they are not paying any attention to it. Due to this, the houses in our area are cracking and the people are in a state of fear due to the noise created by the explosion and due to this, the lives of the people traveling on the main road of Brahmapura village are being endangered.

Therefore, we humbly request that if the said work is stopped as soon as possible, we (Brahmapura and Sialia Patna) will gain eternal happiness for all the villagers and all the people living here!

SD/-

List of local villager's signatures.

C.T.C  
M  
A.V.



Phone: - 06755-220248

Email Id: - [tahasildarkhordha@gmail.com](mailto:tahasildarkhordha@gmail.com)

[tah.khurda@nic.in](mailto:tah.khurda@nic.in)

**OFFICE OF THE TAHASILDAR, KHORDHA**  
Khordha-752055, Odisha

To Letter No 1447 Date 25/02/2026.

The Collector, Khordha

Sub: Submission enquiry report of Brahmapura road metal quarry under Khordha Tahasil. regarding grievance petition of Laxmi Narayan Jena.

Ref: Janasunani Registration no. CMO20261502988.

Sir,

With reference to the letter on the subject cited above, I am to inform you that, accompanied by the Revenue Inspector, Kuradhamalla, I visited the Berhampur road metal quarry. During the inspection, it was found that the quarry land is situated over Plot No. 02 under Khata No. 329, measuring an area of Ac. 5.415 dec., Kisam-Parbat, Mouza-Berhampura. The nearest habitation, Brahmapura village, is located at a distance of about 500 meters from the quarry land. Further, two private residential houses are situated over.

- Plot No. 14/1415 under Khata No. 323/271, area Ac. 0.063 dec., Kisam-Gharabari, recorded in favour of Sri Ramachandra Das, and
- Plot No. 14/1404 under Khata No. 323/254, area Ac. 0.054 dec., Kisam-Gharabari, recorded in favour of Sri Bhabani Sankar Das.

These plots are located at a distance of approximately 200 meters from the quarry land. It was also observed that pillar posting has not been made over the quarry land.

The report of the Revenue Inspector, Kuradhamalla, vide Letter No. 54 dated 02.02.2026, along with the sketch map showing the location of the habitations and the quarry land, is enclosed herewith for your reference. The distances of important pillars and establishments have also been reported by the Revenue Inspector in his report.

This is for favour of your kind information and necessary action.

Yours faithfully

Tahasildar, Khordha

25.2.26  
Tahasildar  
Khordha



**OFFICE OF THE REVENUE INSPECTOR, KURADHAMALLA**

Letter No - 54

Date- 2.02.2026

To

The Tahasildar, Khordha

Sub: -

Enquiry report of Brahmapura road metal quarry.

Ref: -

Your letter No. 704. Dated - 30.01.2026

Sir,

In inviting to the subject cited above, I am to bring this to your kind notice that, I have visited the quarry land of village-Brahmapura. The quarry is situated over the plot No.2 under Khata No.329 Ac.5.415 Kisam- Parbat of village- Brahmapura as per the trace map attached. The distance of quarry is about 500 meters from the nearest habitant of village-Brahmapura. One revenue road is connected to the quarry land. In field verification it is found that two house are there over Plot No.14/1415 under Khata No.323/271 Ac.0.063 dec Kisam-Gharabari stands recorded in the name of Rama Charan Das S/o Kartika Das At- Deulakura and plot no- 14/1404 under Khata no. 323/254 Ac.0.054 dec Kisam- gharabari stands recorded in the name of Bhabani Sankar Das S/O- Rama Chandra Das, situated at a distance about 200 meters from the stone quarry. The distance of important public establishments from the sites are:

- Nearest NH- 3 kms
- Educational Institution-0.6 km
- Hospital- 5.5 Kms
- Court- 5 kms
- Public Office- 1 km
- Police station- 5 kms
- Fire Station- 4 Kms

This report is submitted for your kind information and necessary action.

Encl- ROR

Sketchmap

Yours Faithfully

*[Signature]*  
2/2/2026

ପରିଚିତ - ୭

ଫୋନ୍ : ୨୩୨୭୦

ଫାକ୍ସ - ୩୩

ଠିକଣା - କୋର୍ଟ

ଫୋନ୍ ନମ୍ବର - ୩୦

ମାତ୍ରା ୧୨୭୦ - 18x

କ୍ଷେତ୍ର - କୋର୍ଟ

କ୍ଷେତ୍ର - କୋର୍ଟ

କ୍ଷେତ୍ର - କୋର୍ଟ

|                                |  |                              |       |                           |   |
|--------------------------------|--|------------------------------|-------|---------------------------|---|
| ପ୍ରାଥମିକ କ୍ରମିକ<br>ନମ୍ବର       | ପ୍ରାଥମିକ କ୍ରମିକ ନମ୍ବର ୧୨୭୦ ର ଅନୁଯାୟୀ କ୍ଷେତ୍ର କୋର୍ଟ |                              |       |                           | ୧) ପ୍ରକାର ନାମ, ସମ୍ପର୍କ ନାମ, ଆଦି ଓ ଅନୁସୂଚୀ |
| ୩୨୭                            | କ୍ଷେତ୍ର କୋର୍ଟ କୋର୍ଟ ନମ୍ବର ୧                        |                              |       |                           | ଆବକ ଅବସ୍ଥା ଅନୁସୂଚୀ                        |
| କ୍ର. ନମ୍ବ.                     | କ୍ର. ନମ୍ବ.   | ୨) କ୍ଷେତ୍ର କୋର୍ଟ କୋର୍ଟ ନମ୍ବର |       |                           |   |
|                                | କ୍ଷେତ୍ର  | ଅବସ୍ଥା                       | ନମ୍ବର | କ୍ଷେତ୍ର କୋର୍ଟ କୋର୍ଟ ନମ୍ବର | କ୍ଷେତ୍ର                                   |
|                                |  | 0.00                         | 0.00  | 0.00                      | 0.00                                      |
| ୩) ବିଶେଷ ଅନୁସୂଚୀ ପଦ<br>ବିଶିଷ୍ଟ | କ୍ଷେତ୍ର କୋର୍ଟ କୋର୍ଟ ନମ୍ବର ୧                        |                              |       |                           |   |

BLANK SPACE FOR STAMPING

ପ୍ରକାଶନ ତାରିଖ : 19/03/1997

କ୍ଷେତ୍ର କୋର୍ଟ କୋର୍ଟ

| ପ୍ଲଟ ନଂ | କଟା ମୁକ୍ତ କୋର କ୍ରମିକ ନଂ | କଟା ମୁକ୍ତ କୋର ପତ୍ର ନଂ | ପିଲାମା ବିଭାଜନ ବିବରଣୀ ଓ କୋର୍ଟ | ଫିଲ୍ଡ କ୍ରମିକ |       |        | କଟା ବିବରଣୀ    |            |
|---------|-------------------------|-----------------------|------------------------------|--------------|-------|--------|---------------|------------|
|         |                         |                       |                              | ଫିଲ୍ଡ        |       |        | କଟା ମୁକ୍ତ କୋର | କିମ୍ବଦନ୍ତୀ |
|         |                         |                       |                              | ଫିଲ୍ଡ        | ଫିଲ୍ଡ | ଫିଲ୍ଡ  |               |            |
| 8       | 9                       | 10                    | 11                           | 12           | 13    | 14     | 15            |            |
|         |                         | 843                   |                              | 0            | 5170  | 0.2092 | ପର୍ବତ         |            |
|         |                         | 2                     |                              | 5            | 4150  | 2.1914 | ପର୍ବତ         |            |
|         |                         | 35                    |                              | 1            | 8100  | 0.7324 | ପର୍ବତ         |            |
|         |                         | 314                   |                              | 0            | 1160  | 0.0470 | ପର୍ବତ ବଣି     | (ବାଙ୍ଗର)   |
|         |                         | 341                   |                              | 0            | 0480  | 0.0194 | ପର୍ବତ ବଣି     | (ବାଙ୍ଗର)   |
|         |                         | 375                   |                              | 0            | 0230  | 0.0093 | ପର୍ବତ ବଣି     | (ବାଙ୍ଗର)   |
|         |                         | 417                   |                              | 0            | 0850  | 0.0344 | ପର୍ବତ ବଣି     | (ବାଙ୍ଗର)   |
|         |                         | 447                   |                              | 0            | 1250  | 0.0506 | ପର୍ବତ ବଣି     | (ବାଙ୍ଗର)   |
|         |                         | 448                   |                              | 0            | 8920  | 0.3609 | ପର୍ବତ ବଣି     | (ବାଙ୍ଗର)   |
|         |                         | 464                   |                              | 0            | 0040  | 0.0016 | ପର୍ବତ ବଣି     | (ବାଙ୍ଗର)   |
|         |                         | 839                   |                              | 0            | 2770  | 0.1121 | ପର୍ବତ ବଣି     | (ବାଙ୍ଗର)   |
|         |                         | 442/116)              |                              | 0            | 0880  | 0.0356 | ପର୍ବତ ବଣି     | (ବାଙ୍ଗର)   |
|         |                         | 12 plots              |                              | 9            | 4000  | 3.8039 |               |            |

KHATIAN

Appendix-A

Mauza- Brahampur

Tehsil -Khordha.

form No-99

Police Station- Khordha

Tehsil Number:

paragraph-402

Police station number: 188

....

District- Khordha

|                                     |  |          |      |                                     |   |  |
|-------------------------------------|--|----------|------|-------------------------------------|---|--|
| 1) Serial Number of the Bill lading | 2) name of the landlord and serial number of the Khewat or Khatian |          |      |                                     | 3) name of the publisher, father's name ethnicity and residence |  |
| 329                                 | Odisha Government khatan number                                    |          |      |                                     | Abad ajogya anabadi (uncultivable wasteland)                    |  |
| 4) Source                           | 5) payment   |          |      |                                     | 6) Schedule Payroll Details                                     |  |
|                                     | Revenue officer  | Land tax | cess | Passover cess and other cess if any | In total  |  |
|                                     |  | 0.00     | 0.00 | 0.00                                | 0.00  |  |
| 7) special attachment, if any       | Government   |          |      |                                     |   |  |
| <b>BLANKSPACEFORSTAMPING</b>        |  |          |      |                                     |   |  |
| Last settlement 19/03/1997          |  |          |      |                                     |   |  |
| Khajana deposit date: 0:            |  |          |      |                                     |   |  |

| hatian Serial Number : 329 |                                     |   | Mouza : Berhmapur |          |             |               | District:Khordha |         |
|----------------------------|-------------------------------------|---|-------------------|----------|-------------|---------------|------------------|---------|
| Settlement Number          | Settlement pertaining to ROR number | Settlement not pertaining to ROR number | Details of land   | Details  |             |               | Types of land    | Comment |
|                            |                                     |   |                   | Acre     | Dec.        | Hector        |                  |         |
| 8                          | 9                                   | 10                                      | 11                | 12       | 13          | 14            | 15               |         |
|                            |                                     | 845                                     |                   | 0        | 5170        | 0.2092        | Patita           |         |
|                            |                                     | 2                                       |                   | 5        | 4150        | 2.1914        | Parbat           |         |
|                            |                                     | 35                                      |                   | 1        | 8100        | 0.7324        | Parbat           |         |
|                            |                                     | 334                                     |                   | 0        | 1160        | 0.0470        | Stone forest     | barren  |
|                            |                                     | 341                                     |                   | 0        | 0480        | 0.0194        | Stone forest     | barren  |
|                            |                                     | 375                                     |                   | 0        | 0230        | 0.0093        | Stone forest     | barren  |
|                            |                                     | 417                                     |                   | 0        | 0850        | 0.0344        | Stone forest     | barren  |
|                            |                                     | 447                                     |                   | 0        | 1250        | 0.0506        | Stone forest     | barren  |
|                            |                                     | 448                                     |                   | 0        | 8920        | 0.3609        | Stone forest     | barren  |
|                            |                                     | 464                                     |                   | 0        | 0040        | 0.0016        | Stone forest     | barren  |
|                            |                                     | 839                                     |                   | 0        | 2770        | 0.1121        | Stone forest     | barren  |
|                            |                                     | 447/1161                                |                   | 0        | 0880        | 0.0356        | Stone forest     | barren  |
|                            |                                     | <b>12 plots</b>                         |                   | <b>9</b> | <b>4000</b> | <b>3.8039</b> |                  |         |

NIC 16/05/202611:38:56IP:49.37.116.62

C.T.C  
M  
A.W.

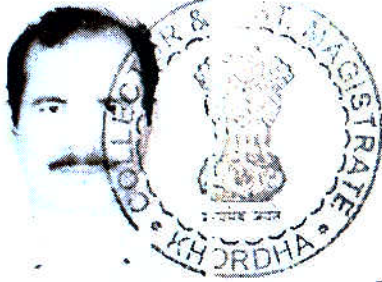
- 25 -

**OFFICE OF THE COLLECTOR & DISTRICT MAGISTRATE, KHORDHA**

(Judicial Section)

Order No- 21269 Dt- 29-11-2025

Temporary blasting permission is hereby accorded in favour of **Sri Trilochan Puntia** lessee of **M/s- Brahmapura Road Metal Quarry, Brahmapura, Sairat** source for extraction and removal of Minor Mineral from Plot No- 02 under Khata No-329 of Mouza- Brahmapura auctioned by Mining Officer, Khordha basing upon the lease deed executed by Governor of Odisha represented through Mining Officer, Khordha competent Authority vide registered lease deed No- **IN-OD21171446544772X** and registered deed of agreement for blasting operation made between Trilochan Puntia with M/s-Yogamaya Explosives Prop. Sri Prafulla Kumar Sahoo having Explosive License No- **E/EC/OR/22/377(E121771)** Dt.01.03.2024 valid upto- **31.03.2029** with the following terms and conditions.



District Magistrate-cum-Collector,  
Khordha  
COLLECTOR & DISTRICT MAGISTRATE  
KHORDHA

**Terms & Conditions**

- I. This permission is valid upto **31.03.2026**.
- II. The lessee shall not extract the minor mineral beyond the scheduled area i.e **Plot No- 02 under Khata No- 329 of Mouza- Brahmapura, Area- 2.191 Ha or 5.415 Acres**.
- III. The lessee shall not extract more quantity of Minor Mineral exceeding the quantity specified in mining plan and to observe the conditions stipulated by SEIAA in the Mining plan.
- IV. The explosive licensee of M/s-Yogamaya Explosives Prop. Sri Prafulla Kumar Sahoo is instructed to abide the rules and regulation as per condition in his explosive license and to go for controlled blasting during blasting period with prior intimation to the local Police and general public as per guidelines.
- V. The blasting operation shall be carried out during sunrise to sunset and after blasting, the left over material will be taken back in magazine.
- VI. The Licensee Should abide the terms condition stipulated at S.L No- 9.23, 9.24,9.25 & 9.26 in the E.C along with additional conditions (I to VI) issued by the member Secretary, SEIAA, Odisha read with clause 26,27, 28 & of the consent to operate order issued by R.O, S.P.C.B, Bhubaneswar, Odisha.
- VII. The Sub-Collector, Khordha ,Tahasildar, Khordha , Mining Officer, Khordha are instructed to check and measure lease area from time to time so that the permit holder shall not extract more quantity of Minor Mineral than the permitted quantity during the operational period.
- VIII. The undersigned reserves the right to revoke this permission issued in favour of the lessee at any time without assigning any reason and without notice to the lessee in case of violation of any conditions of the permit and permission for explosive blasting situation arises during the operational period.
- IX. The explosive licensee or the authorised person appointed by the licensee to be in charge of the use of explosive at the site shall lay down a clear warning procedure consisting of warning sign and audible signal and all person employed in the area shall be made fully conversant with such signs & signal.
- X. The exploders shall be regularly tested and maintained in a fit condition for use. Exploders shall not be used above its rated capacity.

- XI. The licensee & the lessee shall take all precaution against fire, accidents, loss pilferage etc. of explosive and will be personally held responsible for any mishap, loss, and damage if happen during blasting and liable for action as per appropriate provision of law.
- XII. A copy of the license shall be carried by the licensee/ authorised person during blasting operation. Lessee is directed to intimate local Tahasildar & I.I.C written before procurement of explosive material for blasting operation/and before blasting.
- XIII. Explosives before use shall be visually examined for any visible defect and any defective explosives shall not be used.
- XIV. After completion of the time period the lessee will not be allowed any blasting until new permission is obtained.
- XV. Compliance to all the points mentioned in Mining plan, Environment Clearance, Consent to operate, Consent to Establishment, S.P, Khordha Office Letter.(Copy Enclosed)
- XVI. Labour living near to the site to be relocated to safe place.
- XVII. The Permit holder shall abide by the conditions provided in rule 37 of the Odisha Minor Mineral Concession Rules, 2023 & also provided in Ministry of Environment, Forest & Climate [IA] Division, Govt.of India F.No-370/2020 IA-III[1411127]/Dt.21.08.2023 .
- XVIII. The Permit holder must strictly adhere to controlled blasting muffled blasting or small-diameter blasting methods for operation at the quarry.
- XIX. The Lease holder is instructed to use the road as provided to him by the Mining Department.

12  
**District Magistrate-cum-Collector,**  
**Khordha**  
**COLLECTOR & DISTRICT MAGISTRATE**  
**KHORDHA**

Memo No... 21270 .....Dt... 29-11-2025 .....

Copy forwarded to the S.P, Khordha /SDM-cum-Sub-Collector, Khordha/ Tahasildar, Khordha/ Regional Officer, SPCB, Odisha, BBSR/ DFO, Khordha /Mining Officer, Khordha , O/o-Deputy Director of Mines, Khordha Circle, Khordha/ Fire Officer, Khordha for information and necessary action.

M  
**Deputy Collector, Judicial**  
**Deputy Collector, Judicial**  
**Collectorate, Khordha**

Memo No... 21271 .....Dt... 29-11-2025 .....

Copy to Sri Trilochan Puntia, At-Flat No-5/05, Block-D7, Hi-Tech Plaza, Po-Bhubaneswar, Dist-Khordha for information.

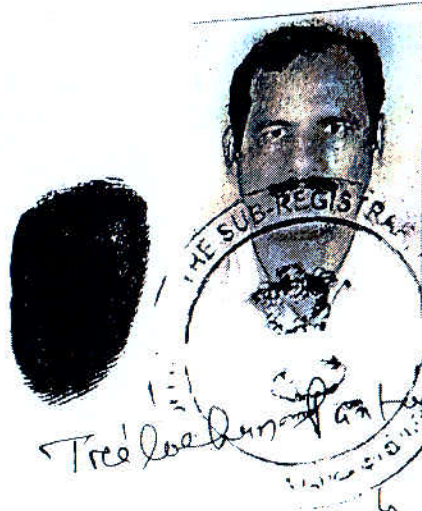
M  
**Deputy Collector, Judicial**  
**Deputy Collector, Judicial**  
**Collectorate, Khordha**



*Jagab*

Mining Officer (I/c)  
O/o. Deputy Director Mines  
Khordha Circle, Khordha

**Quarry Lease Agreement**



*Jagab*  
52.07.25

Mining Officer (I/c)  
O/o. Deputy Director Mines  
Khordha Circle, Khordha

*Trilochan Puntia*

THIS INDENTURE made this 11th day of July 2025 between the **GOVERNOR OF ODISHA** represented by **The Mining Officer, Khordha** (hereinafter called the "Lessor") of the one part and **Sri Trilochan Puntia**, <sup>(Partner) Aged 49 years</sup> M/s: Kannan Earthmovers, No.5/05, Block-D/7, Hi-Tech Plaza, Village: Madhipur, Po- Kuha, Bhubaneswar, Dist-Khordha-751002 State: Odisha, Occupation- Business (here in after called the "lessee" which expression shall where the context so admits be deemed to include his heirs, executors, administrators, assignees) of the other part. Mob- 7008130854. Adhar No- 7756 4936 7386

WHEREAS the lessee has applied to the Competent Authority concerned for a quarry lease part Brahmapura Road Metal Quarry in accordance with the provisions of the Minor Minerals Concession Rules, 2016 in respect of the lands described in Part I of the Schedule and has deposited a sum of Rs.1,99,000/- as security and Rs.7,80,000/- towards Government Royalty, Additional charges @255/- of Rs.15,30,000/- and other charges as DMF-Rs.78,000/-, EMF-Rs.39,000/-, I.T & Surcharge- Rs.50,820/- and surface rent-Rs.360/- Totalling to Rs.24,78,180/- per annum for 2025-26 and to deposit the same amount for next Four Years i.e. from 2026-27 to 2029-30.

*Subhasish*  
*Prakash*  
*Subhasish*  
*Prakash*

- 28 -

Tel: 0674-2973126  
E-mail: rospcb.bhubaneswar@ospcbboard.org  
Website: www.ospcbboard.org



OFFICE OF THE REGIONAL OFFICER, BHUBANESWAR  
**STATE POLLUTION CONTROL BOARD, ODISHA**  
[DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVERNMENT OF ODISHA]  
Plot No. B-59/2 & B-59/3, Chandaka Industrial Estate, Patia.Po- KIIT, Bhubaneswar - 751024  
Dist: Khordha, Odisha

No. 1802 / RO-NOC-3368

Date 24.6.25

OFFICE MEMORANDUM

In consideration of the online application No. 6471667 for obtaining Consent to Establish for M/s. BRAHMAPURA ROAD METAL QUARRY, BRAHMAPURA, the State Pollution Control Board, is pleased to convey its Consent to Establish under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 for Production of Black Stone (Road Metal Stone) at a total production quantity for the plan period of 5 years from the quarry is 30,000 Cubic Meter or 72,300 Metric Tonnes. The permitted quantity in Environmental Clearance granted by SEIAA, Odisha in the 1<sup>st</sup> year is 6000.00 Cum/Annum or 14,460 MT/Annum, 2<sup>nd</sup> year is 6000.00 Cum/Annum or 14,460 MT/Annum, 3<sup>rd</sup> year is 6000.00 Cum/Annum or 14,460 MT/Annum, 4<sup>th</sup> year is 6000.00 Cum/Annum or 14,460 MT/Annum and 5<sup>th</sup> year is 6000.00 Cum/Annum or 14,460 MT/Annum).

At Brahmapura mouza, Village: Brahmapura (on Plot No. 02 of Khata No. 329; Lease hold area of 2.191 Ha or 5.415 Acres; Kissam: Parbata (as mentioned as per application form and other submitted documents), Tahasil/PS: Khordha in the district of Khordha with the following conditions.

GENERAL CONDITIONS:

1. This consent to establish is valid for the raw materials, product, manufacturing process and capacity mentioned in the application form. This order is valid for five years, which means the proponent shall commence mining activities for the proposal within a period of five years from the date of issue of this order. If the proponent fails to do substantial physical progress of the project within five years then a renewal of this consent to establish shall be sought by the proponent.
2. The industry shall comply to the provisions of Environment Protection Act, 1986 and the rules made there under with their amendments from time to time such as the Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016 as amended from time to time Hazardous Chemical Rules/ Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 etc and amendments there under. The industry shall also comply to the provisions of Public Liability Insurance Act, 1991, if applicable.
3. The industry is to apply for grant of Consent to operate under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 at least 03(three) months before the commercial production and obtain Consent to Operate from this Board.
4. This consent to establish is subject to statutory and other clearance from Govt. of Odisha and/or Government of India as and when applicable

*ofc*



**OFFICE OF THE REGIONAL OFFICER, BHUBANESWAR**  
**STATE POLLUTION CONTROL BOARD, ODISHA**  
(FOREST, ENVIRONMENT AND CLIMATE CHANGE DEPARTMENT, GOVERNMENT OF ODISHA)  
Plot No. B-59/2 & B-59/3, Chandaka Industrial Estate, Patla, Po- KIIT, Bhubaneswar - 751024  
Dist: Khordha, Odisha

No. 2211 /RO-CON-1542

Date 28.1.25

**CONSENT TO OPERATE ORDER**

**CONSENT ORDER NO. RO/BBSR/CTO. 2046/WPC/APC**

Sub: Consent for discharge of sewage and trade effluent under Section 25/26 of the Water (PCP) Act, 1974 and under Section 21 of Air (PCP) Act, 1981 for existing/new operation of the plant.

Ref: Your Online Application No. 6489686, Dt. 15.7.2025 and this Office Consent to Establish Order issued vide letter No. 1802/RO/BBSR/NOC-3368, dt. 24.6.2025.

Consent to Operate is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & control of Pollution) Act, 1981 and rules framed thereunder to:

Name of the Mines: **M/s. BRAHMAPURA ROAD METAL QUARRY, BRAHMAPURA**

Name of the Occupier & Designation: **Sri Trilochan Puntla, Lessee**

Address of the unit: **At Brahmapura mouza, Village: Brahmapura (on Plot No. 02 of Khata No. 329; Lease hold area of 2.191 Ha or 5.415 Acres; Kissam: Parbata), Tahasil/PS: Khordha, Dist: Khordha**

This consent order is valid for the period up to 31.03.2027.

This consent order is valid for the product quantity, specified, outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

**A. Details of Products Manufactured:**

| Sl. No. | Product                                     | Quantity   |
|---------|---|--|
| 1.      | Black Stone (Road Metal/<br>Building Stone) | 6000.00 Cum/Annum or<br>14,460 MT/Annum (1 <sup>st</sup> year),<br><br>6000.00 Cum/Annum or<br>14,460 MT/Annum (2 <sup>nd</sup> year), |

C.T.C  
M  
AA

ମାନନୀୟ,

ଶ୍ରୀଯୁକ୍ତ ମୋହନ ଚରଣ ମାଝୀ,  
ମାନ୍ୟବର ମୁଖ୍ୟମନ୍ତ୍ରୀ, ଓଡ଼ିଶା ସରକାର।

(ଜିଲ୍ଲାପାଳ ଖୋର୍ଦ୍ଧା କ୍ଷେତ୍ରରେ)

Received

9.3.26

Receiving Officer  
Collectorate, Khordha

ବିଷୟ :- ବେଆଇନ ଖଣି ଉତ୍ତୋଳନ ଦ୍ୱାରା ହୋଇ ଆସୁଥିବା ଧନଜୀବନ କ୍ଷୟକ୍ଷତି ସମ୍ପର୍କେ ।

ମହାଶୟ,

ଆମେ ଖୋର୍ଦ୍ଧା ଜିଲ୍ଲା ଏବଂ ଖୋର୍ଦ୍ଧା ତହସିଲ ଅନ୍ତର୍ଗତ କୁରାଡ଼ମଲ ଗ୍ରାମପଞ୍ଚାୟତର ବ୍ରହ୍ମପୁରା ଗ୍ରାମବସୀ ବୃନ୍ଦ ପୁର୍ନବାର ଲିଖିତ ଭାବେ ଅବଗତ କରୁଅଛୁ କି ବ୍ରହ୍ମପୁରା ମୌଜାର ଖତିୟାନ ନମ୍ବର - ୩୨୯, ପୁଟ- ୦୨, କିସମ - ପର୍ବତ ଜମି ( ଯାହା ଏତିହ ସମ୍ପନ୍ନ ବରୁଣେଇ ପାହାଡର ପାଦଦେଶରେ ଅବସ୍ଥିତ) ରୁ ସାମୁହିକ ସ୍ୱାର୍ଥ ଏବଂ ଧନଜୀବନକୁ ପ୍ରାଧାନ୍ୟ ନଦେଇ ବେଆଇନ ଭାବେ କମ୍ପ୍ରେଣର ମେସିନ ସାହାଯ୍ୟରେ ପାହାଡ ଜମିରେ ଭାରି ଗର୍ଭ କରିବା ସହିତ ଜିଲ୍ଲେଟିନ ଭଳି ବିସ୍ଫୋରକ ବ୍ୟବହାର କରି ରାତି ସାରା ପଥର ବିସ୍ଫୋରଣ କରିବା ଦ୍ୱାରା ଆମ୍ଭ ଗ୍ରାମର ଅନେକ ଗୃହ କ୍ଷତିଗ୍ରସ୍ତ ହୋଇଥିବା ଘଟଣା ସମ୍ପର୍କରେ ଲିଖିତଭାବେ ପୂର୍ବରୁ ଅବଗତ କରାଇବା ପରେ ମଧ୍ୟ ବିଭାଗୀୟ ପ୍ରଶାସନିକ ଅଧିକାରୀଙ୍କ ଉଦାସୀନତା କାରଣରୁ ପାହାଡ ନିଲାମଧାରି ତ୍ରିଲୋଚନ ପୁନ୍ନିଆଙ୍କ ସହିତ ୧. ନବକିଶୋର ଜେନା, ବୟସ:- ୫୨, ପିତା:- ଭାଗିରଥି ଜେନା, ଗ୍ରାମ:- ବ୍ରହ୍ମପୁରା ୨. ବିଶ୍ୱଜିତ୍ ଭୁଜବଳ, ବୟସ:- ୩୨, ଗ୍ରାମ:- ସାରୁଅ, ୩. ସୁଧାଂଶୁ ଶେଖର ସାହୁ, ବୟସ:- ୩୫, ପିତା:- ଲିଙ୍ଗରାଜ ସାହୁ, ଗ୍ରାମ:- ଝଙ୍କିଝାରି, ୪. ପ୍ରହଲ୍ଲାଦ ଜେନା ବୟସ:- ୪୫, ପିତା:- ଦେବରାଜ ଜେନା, ଗ୍ରାମ:- ପଲ୍ଲୀ ୫. ସତ୍ୟଜିତ ଜେନା, ବୟସ:- ୨୭, ପିତା:- ନବକିଶୋର ଜେନା, ଗ୍ରାମ:- ବ୍ରହ୍ମପୁରା, ୬. ନିରଞ୍ଜନ ଜେନା, ବୟସ:- ୪୩, ପିତା:- ଭାଗିରଥି ଜେନା, ଗ୍ରାମ:- ବ୍ରହ୍ମପୁରା ୭. ତ୍ରିଲୋଚନ ଜେନା ( ବୁକୁନା), ବୟସ:- ୪୨, ପିତା - ଭାଗିରଥି ଜେନା, ଗ୍ରାମ - ବ୍ରହ୍ମପୁରା ୮. ସାଧୁ ଚରଣ ଚାଡ଼, ବୟସ:- ୫୨, ପିତା:- ସ୍ୱର୍ଗତ ଜନାର୍ଦ୍ଦନ ଚାଡ଼, ଗ୍ରାମ :- ବ୍ରହ୍ମପୁରାଙ୍କ ସହିତ ପ୍ରାୟ ୨୦ ରୁ ଊର୍ଦ୍ଧ ମାରଣାସ୍ତ୍ର ଧରିଥିବା କିଛି ନିଶାଗ୍ରସ୍ତ ଅସାମାଜିକ ତତ୍ତ୍ୱ ଗ୍ରାମର ମହିଳା ମାନଙ୍କୁ ଅଶ୍ଳୀଳ ଭାଷାରେ ଗାଳିଗୁଲଜ କରିବା ସହିତ ପାଟି ଖୋଲିଲେ ଦୁଷ୍ପର୍ଣ କରି ମାରି ପାହାଡରେ ପଥର ସହିତ ବାନ୍ଧି ପୁଟେଇଦେବା ପରି ସାଙ୍ଗାତିକ କଥା କହି ଗୋଡାଇଥିଲେ

ଖାଲି ସେତିକି ନୁହେଁ ଗ୍ରାମର ମହିଳା ମାନଙ୍କୁ ଉକ୍ତ ଅସାମାଜିକ ତତ୍ତ୍ୱ ମାନେ ସଂଧ୍ୟା ସମୟରେ ଶୌଚ କା ଏବଂ ଗ୍ରାମ ଦେବତୀଙ୍କ ନିକଟ କୁ ପ୍ରଥମା ପାଇଁ ଯିବା ସମୟରେ ଅସଦାଚରଣ କରୁଛନ୍ତି ବିବାଦୀୟ ପାହାଡ ନିକଟରୁ ମାତ୍ର ୫୦୦ ମିଟର ବ୍ୟବଧାନରେ ଏକ ପେଟ୍ରୋଲ ପମ୍ପ , ଆଦର୍ଶ ବିଦ୍ୟାଳୟ ଏକ ଘରୋଇ +୨ ବିଦ୍ୟାଳୟ ଓ ପରିବହନ କାର୍ଯ୍ୟାଳୟ ଅବସ୍ଥିତ।

ଏ ସମ୍ପର୍କରେ ଜିଲ୍ଲା ପ୍ରଶାସନ ଅଧିକାରୀ ମାନଙ୍କୁ ବାରମ୍ବାର ଅବଗତ କରାଇବା ପରେ ମଧ୍ୟ ଏହି ବେଆଇନ ପଥର ଖନନ ଦ୍ୱାରା ଆମ୍ଭ ଗ୍ରାମର ଅନେକ ଘର କ୍ଷତି ଗ୍ରସ୍ତ ହୋଇଥିବାର ସୂଚନା ଦିଆଯାଇଥିବ ବେଳେ ବିଭାଗୀୟ ଅଧିକାରୀଙ୍କ ଦ୍ୱାରା ଘଟଣାର ଯାଞ୍ଚ ପରେ ମଧ୍ୟ ପାହାତ ନିଲାମଧାରୀ କାହା ନିର୍ଦ୍ଦେଶରେ ପ୍ରଶାସନ କୁ ଖାତିର ନକରି ପୂର୍ବ ପରି ରାତି ଅଧିଆ ପାହାତ ଲୁଚାଇ କରିବା ଫଳରେ ଆମ୍ଭ ଗ୍ରାମର ପ୍ରାୟ ୩ ଜଣ ଶ୍ରବଣ ଶକ୍ତି ହରେଇଥିବା ଜଣାପଡ଼ିଛି

ଏହା ସହିତ ଉକ୍ତ ପାହାତରୁ ପଥର ଲୁଚାଇ ଦ୍ୱାରା ବିପଦ ସଙ୍କୁଳ ଅବସ୍ଥାରେ ଥିବା ପଥର ଖଣ୍ଡମାନ ବାଜି ପ୍ରାୟ ୧୦ ରୁ ଉର୍ଦ୍ଧ୍ୱ ଗୋମାତାଙ୍କ ମୃତ୍ୟୁ ହୋଇଛି ଏବଂ ଏଠାରେ ଥିବା ଅନେକ ଶାଶୁଆନ ଶକ୍ତ କୁ ବେଆଇନ ଭାବେ କାଟି ବିକ୍ରି କରାଯାଇଛି ଏବଂ ବାଞ୍ଚରାହ ଓ ଠେକୁଆ ଭଳି ବନ୍ୟଜନ୍ତୁ ମାନଙ୍କୁ ଅତି ନିର୍ମମ ଭାବରେ ହତ୍ୟା କରି ସେଠାରେ ରୋଷେଇ କରି ଖାଉଛନ୍ତି।

ଏଣୁ ଆମ୍ଭେ ଗ୍ରାମ ବାସୀ ବୃନ୍ଦ ବିନୀତ ଅନୁରୋଧ କରୁଅଛୁ ଉକ୍ତ

ପାହାତରୁ ବେଆଇନ ଖଣି ଖନନ କୁ ସମ୍ପୂର୍ଣ୍ଣ ଭାବରେ ବନ୍ଦ କରିବା ସହିତ ଧନଜୀବନ ହାନିକୁ ରୋକିବା ପାଇଁ ଦୃଢ଼ ପଦକ୍ଷେପ ଗ୍ରହଣ କରାଯାଉ ଏବଂ ଉପରଲିଖିତ ଅସାମାଜିକ ତତ୍ତ୍ୱ ମାନଙ୍କ ବିରୁଦ୍ଧ ରେ ଦୃଢ଼ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଗ୍ରହଣ କରିବା ସହିତ ସେମାନଙ୍କ କବଳରୁ ଆମ୍ଭ ଗ୍ରାମର ମହିଳା, ଯୁବତୀ ଓ ଶିଶୁ କନ୍ୟା ମାନଙ୍କୁ ସୁରକ୍ଷା ଦେବା ପାଇଁ ତ୍ୱରିତ ପଦକ୍ଷେପ ନେଇ ଆମ୍ଭ ଗ୍ରାମରେ ପର୍ଯ୍ୟାପ୍ତ ପରିମାଣର ପୋଲିସ ମୁତୟନ କରିବାକୁ ଅନୁରୋଧ। ଯଦି ଆମ୍ଭ ଦରଖାସ୍ତକୁ ଅଗ୍ରାହ୍ୟ କରାଯାଏ ଏବଂ ପାହାତ ନିଲାମଧାରୀଙ୍କ ଦ୍ୱାରା କୌଣସି ଅଘଟଣ ଘଟାଯାଏ ତେବେ ଏଥିପାଇଁ ଜିଲ୍ଲା ପ୍ରଶାସନ ସଂପୂର୍ଣ୍ଣ ରୂପେ ଦାୟୀ ରହିବେ ଓ ଆମ୍ଭେ ଗ୍ରାମ ବାସୀ ମୁଖ୍ୟମନ୍ତ୍ରୀଙ୍କ ନିବାସ ସମ୍ମୁଖରେ ସାମୁହିକ ଆନ୍ଦୋଳନ ଦେବୁ।

॥ ଇତି ॥

ଆପଣଙ୍କ ବିଶ୍ୱସ୍ତ ଅଞ୍ଚଳବାସୀ ବୃନ୍ଦ

- ଅକ୍ଷୟ ମାହାପାତ୍ର - 832777218
- Sumit Kumar Noli - 7948436
- ସତ୍ୟଜିତ - 9938690364
- କେଶବ ଚରଣ - 9777947193
- Kanhu Charan Tada - 7894836845
- Rabi Chandra Jena - 9348282210
- Sarvendy Tada - 797888303
- ବିକାଶ ତାଡ଼ି - 8328945673
- ସୁଧାଂଶୁ କୁମାର - 9876543210

ସ୍ଥାନ:- ବ୍ରହ୍ମପୁର  
ତାରିଖ: 07/07/2022

ବିଦ୍ର: ଏହାର ଏକକିତା ନକଲ ସହିତ ପୂର୍ବ ଅଭିଯୋଗର ସମସ୍ତ ଦସ୍ତାବେଜ ନିମ୍ନ ଲିଖିତ ବ୍ୟକ୍ତି ବିଶେଷଙ୍କ ଅବଗତ ନିମନ୍ତେ ସଂଲଗ୍ନ କରାଗଲା।  
୧. ମାନ୍ୟବର ମୁଖ୍ୟମନ୍ତ୍ରୀ ୨. ଉପ ମୁଖ୍ୟମନ୍ତ୍ରୀ (୧), ୩. ଉପ ମୁଖ୍ୟମନ୍ତ୍ରୀ (୨), ୪. ରାଜସ୍ୱ ମନ୍ତ୍ରୀ ୫. ଶଶି ମନ୍ତ୍ରୀ ୬. ପରିବେଶ ଓ ପର୍ଯ୍ୟବରଣ ମନ୍ତ୍ରୀ ୭. ଆଇନ ମା  
୮. ପୋଲିସ ମହାନିର୍ଦ୍ଦେଶକ, କଟକ ଓଡ଼ିଶା ସରକାର ୯. ପୋଲିସ କମିଶନର, ଭୁବନେଶ୍ୱର ୧୦. ସାଂସଦ ଭୁବନେଶ୍ୱର ୧୧. ବିଧାୟକ ଖୋର୍ଦ୍ଧା ୧୨. ଜିଲ୍ଲା  
ଆରକ୍ଷୀ ଅଧିକାରୀ ଖୋର୍ଦ୍ଧା ୧୩. ଉପ ଜିଲ୍ଲାପାଳ ଖୋର୍ଦ୍ଧା ୧୪. ରାଜେନ୍ଦ୍ର କୁମାର ସାହୁ (ପୂର୍ବତନ ବିଧାୟକ ଖୋର୍ଦ୍ଧା ନିର୍ବାଚନ ମଣ୍ଡଳୀ) ୧୫. ଚନ୍ଦ୍ରଶିଳାବତୀ ଖୋ  
୧୬. ଶଶି ଉପ ନିର୍ଦ୍ଦେଶକ ଖୋର୍ଦ୍ଧା ୧୭. ଆନା ଅଧିକାରୀ, ସଦର ଆନା ଖୋର୍ଦ୍ଧା

Sumjya Kanta Tada

Rakesh Tada

ନିର୍ଦ୍ଦେଶକ

ସୁଚିତ୍ରା ପ୍ରଧାନ

SUCHITRA PRADHAN

Muntunjaya Jena

ସୁଜିତ

Rosna Kaula

ସାମାଜିକ କାଳ୍ପନା

ସୁମିତ୍ରା

Muni Jena

Baisakhi Jena

Sopraava Jena

Kalosh Behera

ସୁରେଶ ନାଲି

ଧର୍ମେଶ୍ୱର

Bijay Behera

ସୁଧାଂଶୁ

ଶାନ୍ତି

Svetalina Tada

ଶାନ୍ତି ପାଠକ

Santosh Ku Jena

ଶାନ୍ତି

Rina Tada

ଶାନ୍ତି

Bijalchi Tadel

Gagan Bada Jena

Anusaya Nali

ଶାନ୍ତି

ଶାନ୍ତି

ସୁଜିତ

ସୁମିତ୍ରା

Saumya Ranjan Sahoo

Subham Sanyal Bada Jena

Rama Chandra Das

Dr. Siba Kumar Nali

ସୁଜିତ

Bikashit Tada

Kartika Jena

ସୁମିତ୍ରା

Hemanta Behera

Manas Behera

ସୁମିତ୍ରା

Rupshree Behera

ଶାନ୍ତି

ଶାନ୍ତି

Sandhya Rani Tada

ସୁମିତ୍ରା

ଶାନ୍ତି

Poashant Jena

ଶାନ୍ତି

Kabiraj Behera

ସୁମିତ୍ରା

ଶାନ୍ତି

Khulana Nali

କ୍ରମିକ ସଂଖ୍ୟା 14620-----

ଜିଲ୍ଲାପାଳ, ଖୋରଧାଙ୍କ କାର୍ଯ୍ୟାଳୟ, ଖୋରଧା

ଉପରୋକ୍ତ ଦରଖାସ୍ତକାରୀଙ୍କ ଅଭିଯୋଗ ପତ୍ରଟି.....*M.O. / ...*.....ଅଧିକାରୀଙ୍କ ସୂଚନା ଓ ବିହିତ  
କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ନିମନ୍ତେ ପ୍ରେରଣ କରାଗଲା । *UC sadar PS*

*DLG 5-1-14*  
ଭାରପ୍ରାପ୍ତ ଅଧିକାରୀ (ଅଭିଯୋଗ)

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*Ad*

**TRUE TYPED ODIA TRANSLATION OF ANNEXURE-2**

To,

Shri Mohan Charan Majhi, Hon'ble Chief Minister, Government of Odisha.

(Through District Collector Khordha)

Subject:- Regarding the loss of biodiversity caused by illegal mining and its blasting.

Sir,

We, the villagers of Brahmapura village of Kuradhamal Gram Panchayat under Khordha district and Khordha tehsil, are once again informed that without prioritizing the collective interest and prosperity of the community, the hill land of Brahmapura Maujar Khadian No.-329, Plot-02, Kisam - Hilly land (which is located at the foot of the historic Barunei hill) has been illegally excavated with the help of a compressor machine and blasted with explosives like gelatine, causing damage to many houses in our village. Despite informing the departmental administrative officer in writing, due to the indifference of the hill auctioneer Trilochan Punia, 1. Nabakishore Jena, age: 52, S/o-Bhagirath Jena, village: - Brahmapura 2. Biswajit Bhujbal, Age: 32, Village:- Saru, 3. Sudhansu Shekhar Sahu, Age:- 35, S/o-Lingaraj Sahu, Village:- Jhikijhari, 4. Prahallad Jena Age: 45, S/o-Deoraj Jena, Village:- Palla 5. Satyajit Jena, Age:- 27, S/o-Nabakishore Jena, Village:- Berhampura, 6. Niranjana Jena, Age:- 43, S/o-Bhagirath Jena, Village:- Berhampura 7. Trilochan Jena (Tukuna), Age:- 42, S/o-Bhagirath Jena, Village - Berhampura 8. Sadhu Chata, Age: 52, S/o-Janardan Chata, Village: Brahmapura, and About other 20 people who were allegedly abusing the women of the village with a deadly weapon, further threaten them for raping them, killing them, tying them to rocks and crushing them on the hill, and chasing them with deadly words. Not only that, the women of the village are being mistreated by the devout anti-social elements when they go to the village deity for defecation in the evening and to pray. A petrol pump, Adarsh Vidyalaya (primary school) - a private +2 school residential school, and a regional transport office(RTO) are located just 500 meters from the disputed hill.

Even after repeatedly informing the district administration officials about this, it was reported that many houses in our village have been damaged due to this illegal stone quarrying. However, after the investigation of the incident by the divisional officials, it was found that the auctioneer of the stairs, on whose

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instructions, continued to block the hill without caring about the administration, as before. As a result, about 3 people in our village have lost their hearing.

In addition, around 10 stray cows have died due to the dangerous rockfalls caused by the rockfalls from the said hill. Many of the sal trees here have been illegally cut down and sold, and wild animals like rabbit and wild boar have been brutally killed and cooked and eaten there by the anti social worker of quarry operator.

Therefore, I humbly request the villagers to completely stop illegal mining from the Bhakta Pahaj and take strong steps to prevent loss of livelihood and take strong action against the above anti-social elements and take immediate steps to protect the women, young women and children of our village from their clutches and deploy sufficient police in our village. If my request is rejected and any incident occurs due to the hill auctioneers, then the district administration will be fully responsible for it and I, the villagers, will commit mass suicide in front of the Chief Minister's residence.

SD/-

Local villagers

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# ସମୟ

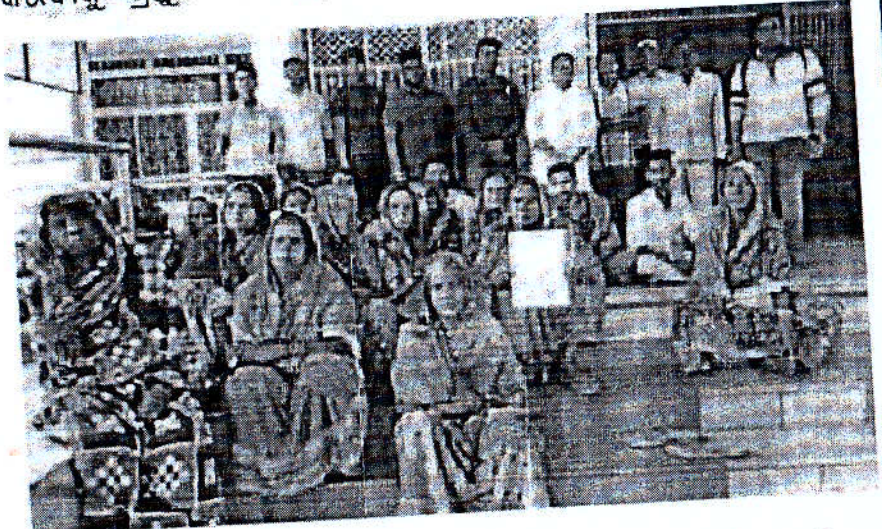
ପୁଟିଆଡା - ବସନ୍ତ ଭୁମାର ବିଷୟ  
16 Jan 2026 - Page 4

## ପାହାଡ ବିସ୍ଫୋରଣ ବନ୍ଦ ଦାବିରେ ଜିଲ୍ଲାପାଳଙ୍କ କାର୍ଯ୍ୟାଳୟ ଆଗରେ ଗ୍ରାମବାସୀଙ୍କ ପ୍ରତିବାଦ

ଖୋର୍ଦ୍ଧା (ସବୁ୍ୟ): ଖୋର୍ଦ୍ଧା ସଦର ଥାନା ଅନ୍ତର୍ଗତ ବ୍ରହ୍ମପୁରା ମୌଜା ରେ ଚାଲିଥିବା ଖଣି କ୍ଲାଷ୍ଟି କୁ ବିରୋଧ କରି ଆଜି ଗ୍ରାମବାସୀ ଜିଲ୍ଲାପାଳଙ୍କ କାର୍ଯ୍ୟାଳୟ ଆଗରେ ପ୍ରତିବାଦ କରିଛନ୍ତି। ଏନେଇ ଗ୍ରାମବାସୀ ଜିଲ୍ଲାପାଳଙ୍କ ଅନୁପସ୍ଥିତିରେ ଅତିରିକ୍ତ ଜିଲ୍ଲାପାଳଙ୍କୁ ଭେଟି ଦାବିପତ୍ର ଦେଇଛନ୍ତି। ବ୍ରହ୍ମପୁରା ମୌଜା ର ପୁଟ ନଂ-୦୨ ଓ ଖାତା ନଂ- ୩୨୯ ଟି ବ୍ରହ୍ମପୁରା ଗାଁ ନିକଟରେ ରହିଛି। ଗାଁ ନିକଟରେ ଖଣିରେ ବସ୍ତୋରଣ କରାଗଲେ ଗାଁ ର ଘର ଗୁଡ଼ିକରେ ପାଟ ସୃଷ୍ଟି ହେଉଛି। ଏଥିସହିତ ନିକଟରେ ଥିବା ଚାଷଜମି ଓ ଜଙ୍ଗଲ ନଷ୍ଟ ହେବା ସହ ଜନଜୀବନ ପ୍ରତି ବିପଦ ସୃଷ୍ଟି କରୁଛି। ଗତ ୫ ତାରିଖରେ ଏନେଇ ଗ୍ରାମବାସୀ ଜିଲ୍ଲାପାଳଙ୍କୁ

ଭେଟି ଅଭିଯୋଗ କରିଥିଲେ। କିଛିଦିନର ନାରବତା ପରେ ପୁଣି ଉକ୍ତ ଖଣି ରେ ବିସ୍ଫୋରଣ କରିବାକୁ ପ୍ରସ୍ତୁତି କରାଯାଉଛି।

ତେବେ ଗ୍ରାମବାସୀ ଏନେଇ ଆଜି ଜିଲ୍ଲାପାଳଙ୍କୁ ଅଭିଯୋଗ କରିଛନ୍ତି। ଜିଲ୍ଲାପାଳଙ୍କ ଅନୁପସ୍ଥିତିରେ ଅତିରିକ୍ତ ଜିଲ୍ଲାପାଳ ପ୍ରତାପ ଚନ୍ଦ୍ର



ଜାଣିବା ପରେ ଗ୍ରାମବାସୀ ପ୍ରତିବାଦ କରିବାରେ ସେମାନଙ୍କୁ ଖଣି କର୍ତ୍ତୃପକ୍ଷ ବିଭିନ୍ନ ପ୍ରକାର ଧମକ ଦେଉଥିବା ଅଭିଯୋଗ କରିଛନ୍ତି।

ଦେଉରାଙ୍କୁ ଭେଟି ଦାବିପତ୍ର ଦେଇଛନ୍ତି। ଶ୍ରୀ ଦେଉରା ଏହାର ଚର୍ଦ୍ଦନ୍ତ ଦାୟିତ୍ୱ ଖଣି ଅଧିକାରୀଙ୍କୁ ପ୍ରଦାନ କରିଛନ୍ତି।

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**True translated copy of Annexure 3 Paper Article**

**Date: 16 January 2026 | Page 4**

**Headline:**

**Villagers protest in front of the District Collector's office demanding an end to hill blasting**

Khurda (Sub-district) Residents under khordha P.s-sadar, mouza berhmapura have protested in front of the District Collector's office against the ongoing mine blasting in Berhampura Mouja under Khurda Sadar police station. In the absence of the District Collector, the villagers have met the Additional District Collector and submitted a demand letter. That Plot No. 02 and khata No. 329 of Berhampura Mouja are situated in Berhampura village. When mines are blasted near the village, cracks are created in the houses of the villagers, and nearby farmland and forests are destroyed, creating a threat to livelihood. On the 5th, the villagers of this village have approached the District Collector, Khorda for the same said cause.

After a few days of silence, preparations are being made to explode the blood mine again.

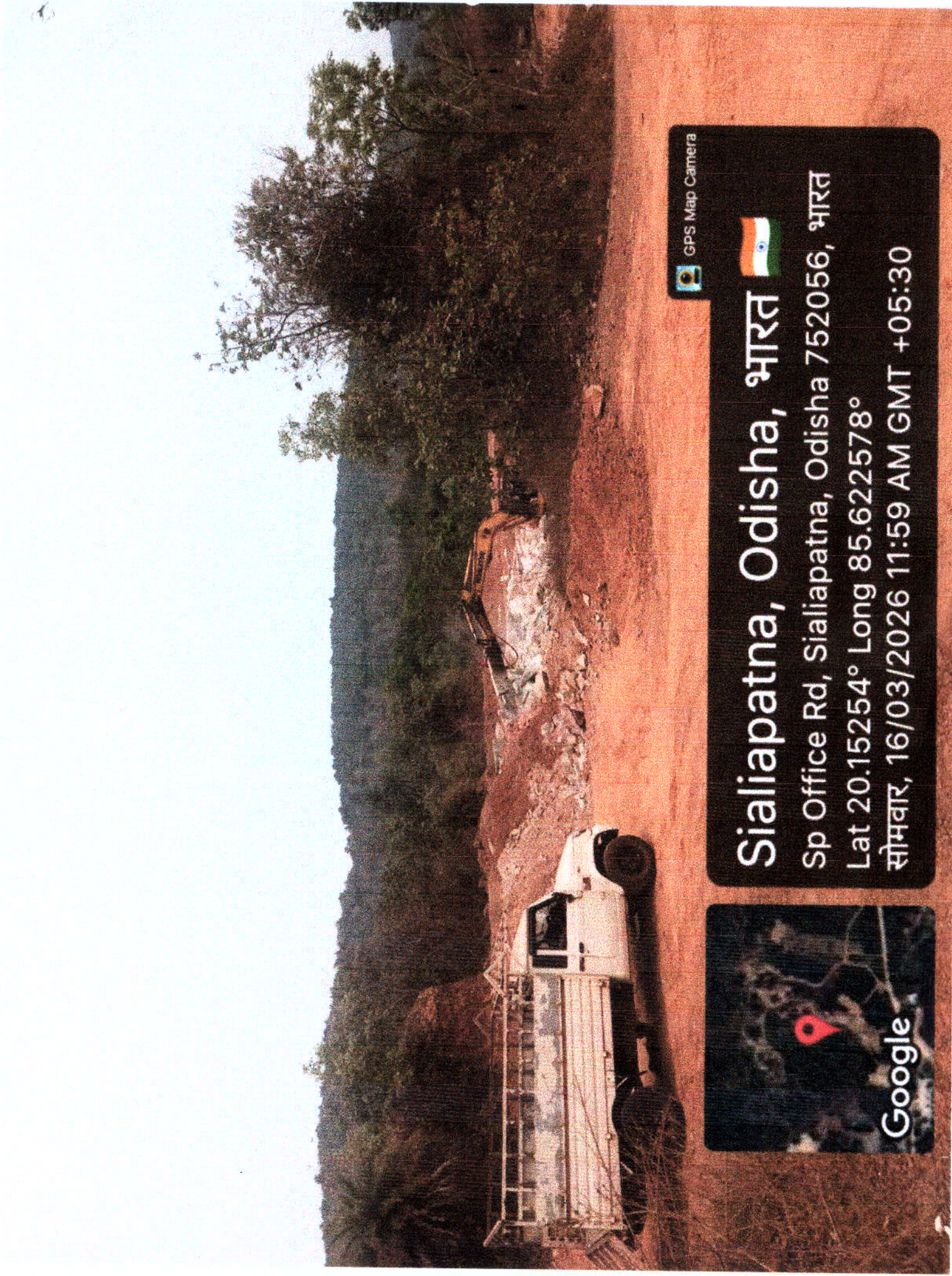
After learning about it, the villagers approached the mining operators but in return they threaten them for protesting.

Meanwhile, the villagers have complained to the District Collector today. In the absence of the District Collector, Additional District Collector Pratap Chandra Beura and submitted their demands. Beura has handed over the responsibility of investigating the matter to the mining officer.

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GPS Map Camera

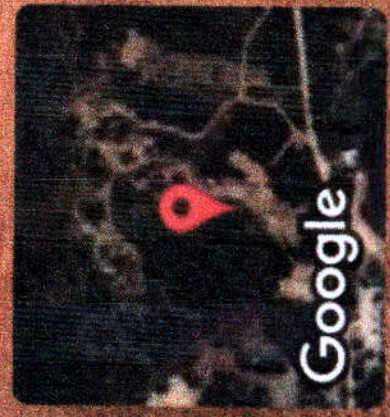


# Sialiapatna, Odisha, भारत

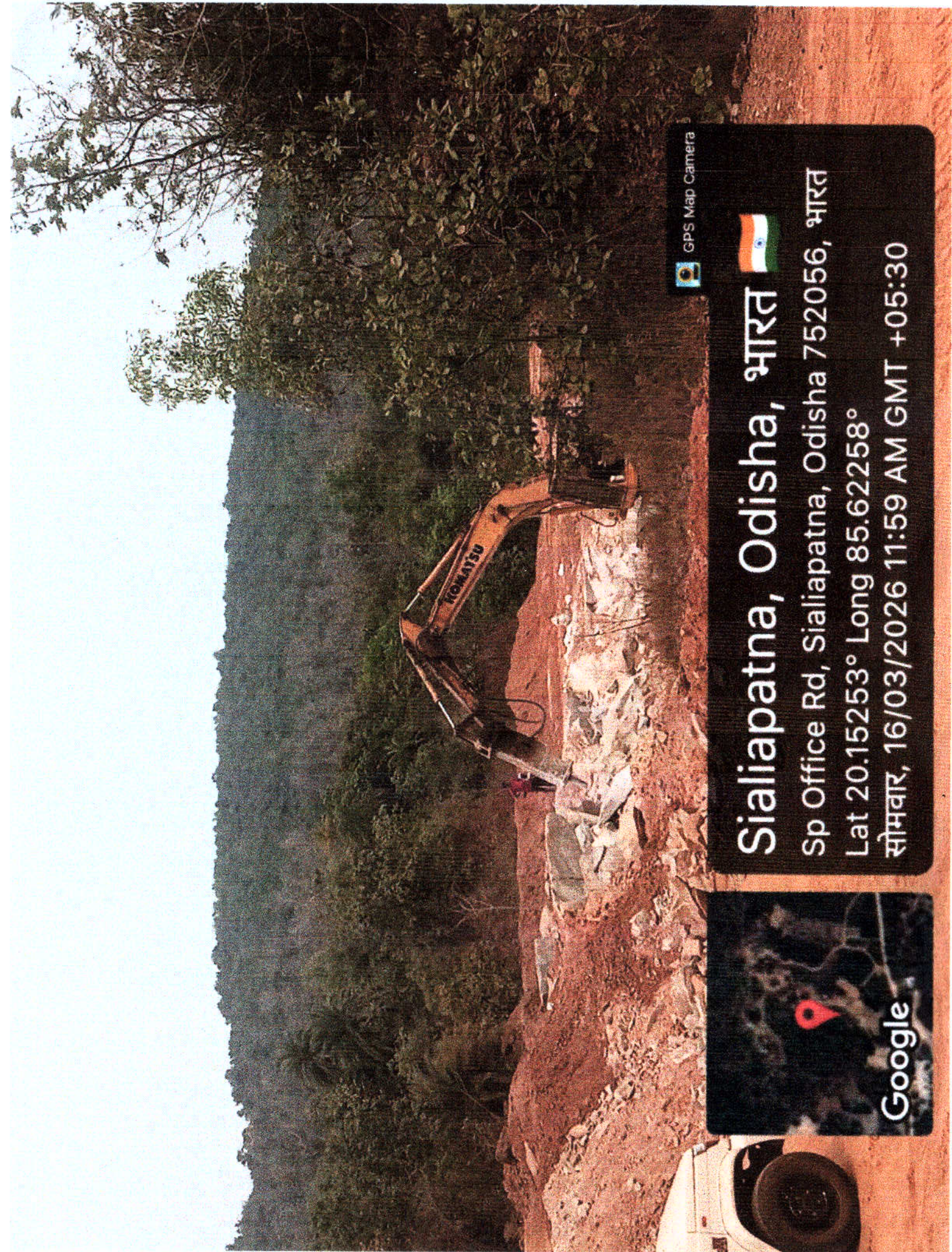
Sp Office Rd, Sialiapatna, Odisha 752056, भारत

Lat 20.15254° Long 85.622578°

सोमवार, 16/03/2026 11:59 AM GMT +05:30



Google



GPS Map Camera

 **Sialiapatna, Odisha, भारत**

Sp Office Rd, Sialiapatna, Odisha 752056, भारत

Lat 20.15253° Long 85.62258°

सोमवार, 16/03/2026 11:59 AM GMT +05:30



10-41



Google

GPS Map Camera



Berhampura, Odisha, India

4jxh+mcf, Berhampura, Odisha 752056, India

Lat 20.149575° Long 85.626325°

Monday, 16/03/2026 02:51 PM GMT +05:30

42-



GPS Map Camera



# Berhampura, Odisha, India

4jxh+mcf, Berhampura, Odisha 752056, India

Lat 20.149574° Long 85.626326°

Monday, 16/03/2026 02:51 PM GMT +05:30



Google



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A.A.

# VAKALATNAMA

In the Court of National Green Tribunal/EZB/Kolkata.  
OA No. of 2026.

Laxmi Narayan Jena Vrs. Member Secretary State Pollution Control Board & others.

Know all men by these presents that by this Vakalatnama I/We Laxmi Narayan Jena aged about 33 years, S/o - Braja Bandhu Jena, At - Brahma-Pura, Po - Dabiput, P.S - Khorda Sadar, Dist - Khordha (O.DISHA) 752056.

Plaintiff / Defended / Appellant / Respondent / Petitioner / Opposite Party / In the aforesaid suit / Appeal / Case do hereby appoint and retain Sri MOHAMMAD AKRAM Enroll no - 0-603/2012 (7077034174), SUBHRAJIT SAHOO (0-1069/19770423875), SOUMYA DEV RAY (Enroll no - 0-1287/10) 943866998 KUNTAL GOSWAMI.

Advocate(s) to pleader(s) to appear for me / us in the above case and to conduct and prosecute or defend the same and all proceeding that may be taken in respect of any application connected with the same or and decree or order padded there on including all application for return of documents or receipt of any money that may payable to me / us in the side case and also in application for review and in appeal.

EMAIL ID - adv.akram603@gmail.com.

Laxmi narayan Jena.

Signature of Executant(s)

Date 27/03/26.

do hereby appoint Sri  
pleader Advocate to suit for me in the above named case in taken the I / We have  
affixed me left thumb impression in presence of

X (Left thum Impression)

and I do hereby attested the above thumb  
impression as having been affixed in my presence by.

Adv. (0-603/12)

per for.  
(0-1287/10)

(0-1069/10)

Received from the Executant(s)

Satisfied and accepted as hold no brief for the other side.

Signature